

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.1

Excise Appeal No.385 of 2012

(Arising out of Order-in-Original No.CCE/BBSR-I/03/2012 dated 20.03.2012 passed by Commissioner of Central Excise, Customs & Service Tax, Bhubaneswar-I.)

M/s. Virajaa Steel & Power Limited

(At : Sunia Muhan, P.O. Mancheswar, Via: Chasapara, Dist: Cuttack, Odisha.)

...Appellant

VERSUS

Commissioner of Central Excise, Bhubaneswar-I

.....Respondent

(C.R. Building, Rajaswa Vihar, Bhubaneswar, Odisha.)

WITH

Excise Appeal No.386 of 2012

(Arising out of Order-in-Original No.CCE/BBSR-I/03/2012 dated 20.03.2012 passed by Commissioner of Central Excise, Customs & Service Tax, Bhubaneswar-I.)

Shri Digambar Nandi, Managing Director

M/s. Virajaa Steel & Power Limited

(At : Sunia Muhan, P.O. Mancheswar, Via: Chasapara, Dist: Cuttack, Odisha.)

...Appellant

VERSUS

Commissioner of Central Excise, Bhubaneswar-I

.....Respondent

(C.R. Building, Rajaswa Vihar, Bhubaneswar, Odisha.)

APPEARANCE

NONE for the Appellant (s)

Shr S.Mukhopadhyay, Authorized Representative for the Revenue

CORAM: HON'BLE SHRI ASHOK JINDAL, MEMBER(JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)

FINAL ORDER NO. 76702-76703/2023

DATE OF HEARING : 20 September 2023

DATE OF DECISION : 20 September 2023

Per : ASHOK JINDAL :

Today, when the matter was called, none appeared on behalf of the appellant, nor any compliance report has been filed in terms of the order passed by this Tribunal dated 01.03.2023, wherein the appellants were directed to make a pre-deposit of Rs.2,52,500/-. On 09.05.2023, when the matter was called for compliance, the Ld.Counsel Shri Alok Mohapatra appeared and stated that on 08.05.2023 they have filed a Writ Petition before the Hon'ble High Court of Odisha and accordingly prays for some more time awaiting the outcome of the Writ Petition. On that condition, this Tribunal adjourned the matter for 17.07.2023 for reporting compliance. On 17.07.2023, the matter was called, the appellant remained absent. Today also, when the matter was called, the appellant is absent and neither compliance report is placed on record nor any stay order obtained from the Hon'ble High Court has been placed on record against the order dated 01.03.2023.

2. In view of this, the appeals are dismissed for non-compliance of the order dated 01.03.2023.

(Dictated and pronounced in the open Court.)

Sd/
(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/
(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

sm